

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 1802
TO BE ANSWERED ON 11.02.2022**

AMOUNT PAID AS EX-GRATIA COMPENSATION

†1802: MS. MIMI CHAKRABORTY:

Will the Minister of HEALTH & FAMILY WELFARE be pleased to state:

- (a) number of people who died due to COVID-19 in the country since January 2020 to till January 15, 2022;
- (b) whether the Government has provided Ex-gratia compensation of Rs. 4 lakh each to the families of COVID-19 deceased patients;
- (c) if so, the details thereof and if not, the reasons therefor; and
- (d) the steps being taken by the Government to compensate people who lost their life due to COVID-19?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY
WELFARE
(DR BHARATI PRAVIN PAWAR)**

(a) to (d): As reported by States/UTs, since January 2020, till 15th January 2022, a total of 4,85,752 deaths due to COVID-19 were reported in the country.

In pursuance of the Hon'ble Supreme Court Judgement dated 30th June 2021, Government of India through National Disaster Management Authority (NDMA) has issued 'Guidelines to provide for ex-gratia assistance to kin of the deceased by COVID-19'. NDMA has recommended an amount of Rs. 50,000/- per deceased, subject to cause of death certified as COVID-19. The ex-gratia assistance is provided by States from State Disaster Response Funds.

Further, all the States have been advised to constitute District level Grievance Redressal committees for redressal of issues related to payment of ex-gratia in case of any dispute.
